
(2003) 01 P&H CK 0295

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. 16627-M of 1998

Raj Narain alias Kuka

APPELLANT

Vs

State of Punjab

RESPONDENT

Date of Decision : 22-01-2003

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482
Essential Commodities Act, 1955 — Section 7
Penal Code, 1860 (IPC) — Section 420

Citation : (2003) 2 RCR(Criminal) 88

Hon'ble Judges : Satish Kumar Mittal, J

Bench : Single Bench

Advocate : K.K. Goel, for the Appellant; Sukant Gupta, DAG, for the Respondent

Final Decision : Dismissed

Judgement

Satish Kumar Mittal, J.—Raj Narain alias Kuka has filed this petition u/s 482 of the Code of Criminal Procedure for quashing FIR No. 17, dated 8.2.1998, registered u/s 7 of the Essential Commodities Act (hereinafter referred to as "the Act") and 420 of the Indian Penal Code in Police Station City Mansa, District Mansa and further proceedings thereunder.

2. After completion of investigation in the aforesaid FIR, the police filed challan. Learned Additional Sessions Judge, Mansa, vide his order dated 27.4.2000 charge sheeted the petitioner-accused for allegedly committing offence u/s 7 of the Act. The petitioner-accused has challenged the said order by filing Criminal Revision No. 1033 of 2000. Vide my separate judgment of today, passed in the said revision petition, the order of the charge sheet dated 27.4.2000 has been set aside. In view of that order, the present petition has become infructuous.

3. Dismissed as infructuous.